

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH - II
CHENNAI

(32)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 07/08/2019

PRESENT: SHRI B.S.V.PRAKASH KUMAR, MEMBER (JUDICIAL)
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER : IBA/284/2019

PETITION NUMBER :

NAME OF THE PETITIONER(S) : Christy Friedgram Industry

NAME OF THE RESPONDENT(S) : Shree Ambika Sugars Limited

UNDER SECTION : 60(S), 12A & 103A of IBC (IRP for Corporate Debts)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	
		MOBILE NUMBER	

MUTHU ABIRAMI

For Petitioner

J.V. Venkatesh Alia

AJAY S JAIN

For IRP

Ajay S Jain

N.P. VIJAY KUMAR

For Corporate Debtor
Suspended Director

Mention Case : IBA/284/2019 :

ORDER

On the application submitted by the Applicant (Operational Creditor) to the Resolution Professional and the same being placed before this Bench by the Resolution Professional along with a memo for withdrawal of the application on the ground the claim made by the Applicant (Operational Creditor) is settled in between the Operational Creditor and the Corporate Debtor, in view of Sec.12A of the Code r/w. Amended Regulation 30A (Insolvency Resolution Process 2nd Amendment Regulation 2019), this Company Petition is hereby **dismissed as withdrawn.**

-Sd-

(S. VIJAYARAGHAVAN)
Member (Technical)

-Sd-

(B. S.V. PRAKASH KUMAR)
Member (Judicial)

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